

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF
HUDLI AND SONS METALLICS PRIVATE LIMITED

Relevant Particulars		
1	Name of Corporate Debtor	Hudli and Sons Metallics Private Limited
2	Date of Incorporation of Corporate Debtor	29 th July 2005
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – Pune Registration Number – 021085
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	CIN: U27310PN2005PTC021085
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	C-19/20, MIDC Shirol (P), Hatkanangale, Kolhapur – 416122
6	Insolvency Commencement Date in respect of Corporate Debtor	Date of Order: 03 rd June 2022 Date of Receipt of Order: 06 th June 2022
7	Estimated date of closure of Insolvency Resolution Process	30 th November 2022
8	Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Ram Ratan Kanoongo IBBI Registration No: IBBI/IPA-001/IP-P00070/2017-18/10156
9	Address and E-mail of the Interim Resolution Professional, as registered with the Board.	Address: 708, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. email: rrkanoongo@gmail.com
10	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Headway Resolution and Insolvency Services Pvt. Ltd. 708, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. Email: cirphudli@gmail.com
11	Last date for submission of claims	20 th June 2022 (14 days from date of receipt)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with the IRP
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: As mentioned against entry no. 10

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a Corporate Insolvency Resolution Process of the **Hudli and Sons Metallics Private Limited** vide its Order C.P. (IB) – 4114 (MB)/2019 dated 03rd June 2022; Copy of order received on 06th June 2022.

The creditors of **Hudli and Sons Metallics Private Limited** are hereby called upon to submit a proof of their claims on or before 20th June 2022 to the Interim Resolution Professional at the address mentioned against entry no. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional: Ram Ratan Kanoongo
Date and Place: 07th June 2022 and Mumbai

